

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 261 of 2013 &
I.A. No. 37 of 2014 &
I.A. 128 of 2014

Dated : 25th April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Maharashtra State Electricity Distribution
Company Ltd.**

..... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Anr.**

..... Respondent(s)

Counsel for the Appellant(s) : Ms. Pooja Priyadarshini

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1
Mr. M.G. Ramachandran
Ms. Anushree Bardhan for R-2

ORDER

As directed by this Tribunal, written notes has been filed by the learned counsel for the Respondent after serving copy on the other side.

The Proxy counsel appearing for the learned Senior counsel for the Appellant submits that the learned Senior Counsel, who is engaged in this matter, is not available in Delhi as he got some other work at some other place. This matter being part-heard has been specially posted before this Tribunal at 12.30 P.M today taking into consideration the urgency in the matter. We have been hearing the main Appeal on various dates by giving opportunity to both the parties to make their submissions, so that there will be early disposal.

But, today adjournment is sought for on behalf of the Appellant without adducing the valid reasons. By the absence of the arguing counsel, we are unable to proceed with the matter as such we feel helpless.

We hope at least in the future, the learned Senior Counsel for the Appellant will appear on the date fixed by this Tribunal so that we could dispose of the Appeal expeditiously.

The learned counsel for the Respondent submits that despite the stay order having been rejected, the Appellant is not complying with the Order passed by the Central Commission with regard to the payment of arrears.

Therefore, post this matter on **28.04.2014** to hear both the parties to pass some orders with regard to the payment or in the alternative to permit the Respondent to file an Application under Sec. 142 of the Act before the Central Commission as against the Appellant.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson